

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2986
ANSWERED ON:18.08.2011
CHILD CUSTODY
Shantha J.

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether in the wake of various legal hurdles coming in the way of deciding cases of Child Custody on the breakup of the marriages of Indian girls with Non-Resident Indians (NRIs) or vice versa, 30 million people of Indian origin living abroad are awaiting for a promised legislation by Government to deal with the problem;

(b) if so, the main reasons for the delay in introducing the law; and

(c) the steps taken/being taken in this regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) No, Madam.

(b) Does not arise

(c) Though the subject matter relates to implementation of the 1980 and 1996 Hague Conventions, no proposal in this regard is with this Ministry.